

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH**

Original Application No. 269 of 2008

Friday, this the 28th day of August, 2009

Hon'ble Mr. Ashok S. Karamadi, Member (J)

Iqbal Ahmad aged about 64 years, son of Late Shafiqur Rehman, retired O.S./RE/Chief Draftsman, Northern Railway, Baroda House, New Delhi r/o Surekha Puram Colony, Jabalpur Road near BSNL Exchange (Bathuwa) Mirzapur.

Applicant

By Advocate: Sri Sudama Ram

Vs.

1. Union of India through the General Manager, Central Organization of Railway Electrification, Head Quarter, Allahabad.
2. General Manager, Northern Railway, Baroda House, New Delhi.
3. General Manager (P)/C.P.O., Central Organization of Railway Electrification, Head Quarter, Allahabad.

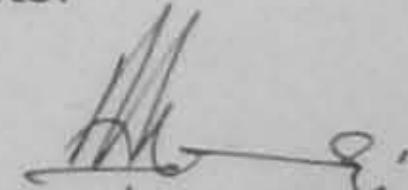
Respondents

By Advocate: Sri Ravi Ranjan

ORDER

By Hon'ble Mr. Ashok S. Karamadi, J.M.

The grievance of the applicant is that he retired from service on 31.12.2003, subsequently settlements are made with regard to his retirement by the respondents, and he has received the payment, which is made by the respondents, is not within the reasonable period, therefore he sought for the relief of the direction to the respondents to make payment of interest regarding the delayed payment made by the respondents.



2. On notice the respondents have filed the Counter Affidavit and contended that even though papers were received regarding his settlement but due to administrative reasons only, applicant's claim regarding his retirement dues was settled within the reasonable time, therefore in the absence of any intention on the part of the respondents in making the payment delayed, cannot be taken serious note of it.

3. Having regard to the submissions made on behalf of both sides and on seeing the pleadings, it is admitted fact that the applicant has retired from service and he was entitled for retirement benefits and respondents were legally bound to settle the same within the time, provided under the Rules. It is clear that the respondents have not settled the retirement claim of the applicant within the reasonable period, therefore, there is no justification in denying the interest while making payment delayed without any reasonable cause, as such, applicant is entitled for interest as held in number of decisions on this point.

4. In view of the above, O.A. is allowed with direction to the respondents to make payment of interest @ 12% on the delayed payment of retirement dues to the applicant within a period of three months from the date of receipt of a copy of this order. No cost.



(Ashok S. Karamadi)
Member (J)

/M.M/